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CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

O.A. No. 436/91

D.K. Bajpai

Applicant

versus

Union of India & ors.

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, A.M.

(Hon. Mr. A.B. Gorthi, A.M.)

Shri Shabihul Husnain, learned counsel for the applicant has made a very strong plea

before us for recalling our order dated 20.12.91.

In the said order we directed ^{that} the representation of the applicant to be disposed of by the respondents and stayed the transfer till disposal of representation. Shri K.C. Sinha, learned counsel for the respondents

states that the representation of the applicant has since been disposed of on 24.12.91. The applicant, will therefore, have to comply with the transfer order. We are not impressed by the plea of the learned counsel for the applicant that some others similarly situated managed to get their transfer orders rescinded by approaching some other authorities including the Minister.

However, the applicant has liberty to approach the authorities concerned for his grievance if he so desires. The application stands disposed of ^{finally} in the above terms.

Shakeel/

transcr
A.M.

U.C.
V.C.

Lucknow Dated: 30.1.92.